

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**

**STARRED QUESTION NO. \*56**

ANSWERED ON 06.02.2025

**ALMATTI DAM**

\*56. SHRI VISHALDADA PRAKASHBAPU PATIL

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether various States have raised objections to the height of the Almatti dam and if so, the details thereof;
- (b) whether an inter-State technical team has been constituted to study the same and if so, the details thereof;
- (c) whether any steps are proposed to be taken to reduce the height of the Almatti dam to avoid inter-State submersions; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF JAL SHAKTI**

(SHRI C R PAATIL)

(a) to (d) : A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. \*56  
TO BE ANSWERED ON 06.02.2025 IN LOK SABHA REGARDING “ALMATTI DAM”**

**(a) to (d)** The height of the Almatti dam, as originally envisaged was with the Full Reservoir Level (FRL) of 524.256 m. However, under the directions of Hon'ble Supreme Court of India, Government of India conditionally cleared the Upper Krishna Project Stage-II (which consists of Almatti Dam) on 31.05.2000 for FRL of 519.6 m for utilization of 173 TMC of water. State of Karnataka had installed the radial gates to store water in the Almatti Dam up to FRL 524.256 m which was cut to lower its height i.e. FRL 519.6 m, at which the Almatti Dam is presently operating.

Further, during the hearing of the Krishna Water Dispute Tribunal-II (KWDT-II) constituted under section 5(2) of the Inter State River Water Dispute (ISRWD) Act, 1956, the State Governments of Maharashtra & Andhra Pradesh refused to agree to the raising of the height of Almatti Dam from 519.6 m to 524.256 m as proposed and planned by the State of Karnataka. State of Maharashtra pleaded before the KWDT-II that increase in FRL of Almatti Dam would cause submergence in the territory of Maharashtra. Additionally, the erstwhile State of Andhra Pradesh has also pleaded that raising the height of Almatti Dam would adversely affect the interest of the lower riparian areas of the State by denying the dependable flows.

The Tribunal after hearing the objections of both the States, considering the facts and circumstances and based on the report of hydrological survey conducted regarding actual sedimentation in Almatti Dam and Hippargi Barrage; has concluded in its Report 2010 (u/s 5(2) of ISRWD Act), that the apprehensions raised by both the States are not true and valid. Accordingly, the Tribunal allowed the FRL of Almatti Dam to be kept at 524.256 m. However, the final report of KWDT-II under section 5(3) of ISRWD Act has not been published so far, due to the stay order of Hon'ble SCI in a related matter.

Since the submission of the report under section 5(2) of ISRWD Act, 1956, by the KWDT-II, no reference from any Krishna basin States has been received to the Central Government, regarding objection(s) on raising the height of Almatti Dam. Therefore, question of constituting any technical team or steps to be taken to reduce the height of the Almatti Dam does not arise.

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